GOVERNMENT OF INDIA MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING DEPARTMENT OF FISHERIES

LOK SABHA

UNSTARRED QUESTION No. 1506 TO BE ANSWERED ON 9TH DECEMBER, 2025

Pradhan Mantri Matsya Sampada Yojana

1506. Shri M K Raghavan:

Will the Minister of **FISHERIES**, **ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of programs undertaken by the Government for the welfare of fishermen of Kerala under Pradhan Mantri Matsya Sampada Yojana (PMMSY);
- (b) the steps taken by the Government to improve the cold chain infrastructure for fisherman community of Calicut in Kerala under the scheme;
- (c) the steps taken by the Government to prevent deep trawling in the coastal belt of the country;
- (d) the steps taken by the Government to support fishery exports sector in light of global tariffs:
- (e) the steps taken by the Government for the welfare of workers associated with fishery sector including those in fishery export sector; and
- (f) the details and the number of cold storage units have been set up for fishery sector during the last five years, State-wise?

ANSWER

MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALLAN SINGH)

(a): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India during the last five years and current year (FY 2025-26) has accorded approvals to the fisheries development proposal of Government of Kerala amounting to Rs. 1410.40 crore under Pradhan Mantri Matsya Sampada Yojana (PMMSY). The approved activities *inter-alia* includes livelihood support to fishers during fishing ban period, support to traditional fishers for procurement of boats and nets.

establishment of integrated modern coastal fishing villages, establishment of climate resilient villages, additional and alternate livelihood activities such as bivalve cultivation, cage culture, ornamental fisheries, fish markets & kiosks, cold chain facilities, live fish vending centres, need based training and skill development programmes and development of fishing harbours and marketing facilities etc.

- (b): The Department of Fisheries, Government of India under PMMSY also provides financial assistance for strengthening of cold chain infrastructure such as establishment of ice plants, cold storages, fish transport vehicles like motor cycle with ice box, three wheeler with ice box, refrigerated vehicles, insulated vehicles, live fish vending centre, fish kiosks, fish markets etc. Under PMMSY, the beneficiary identification is done by the respective State Governments/UTs. The Government of Kerala has informed that 36 Nos motor cycles with ice boxes, 10 Nos of three-wheelers with ice boxes, 1 No of live fish vending centres, 2 units of fish kiosks, 50 units of e-scooter for fish vending, 100 units ice box to fishers have been approved to the beneficiaries of Calicut to improve the cold chain infrastructure facilities.
- (c): Fishing activities within the territorial coastal waters are governed by the concerned coastal state Governments/UTs. The Department of Fisheries, Government of India issues advisories to coastal States/UTs for strict implementation of gear and mesh size regulations as provided under their respective Marine Fishing Regulation Acts (MFRAs), implementation of conservation and management measures such as uniform fishing ban for a period of 61 days every year for rejuvenation of fish stock, etc. The Department of Fisheries, Government of India has also prohibited the destructive fishing practices like bull or pair trawling and use of artificial light of LED lights for fishing in the Exclusive Economic Zone(EEZ), and similar prohibitions are also imposed within territorial waters by the coastal States/UTs. Vessel Communication and Support System are also supported to enhance the safety of fishermen at sea and strengthening of monitoring, control and surveillance measures. The maritime States/UTs have also been advised to issue necessary orders for prohibiting destructive fishing methods for fishing within their territorial waters, temporarily suspend the registration/license of fishing vessel(s) violating the Government orders, cancel the registration/license of such fishing vessel(s) on repeated violations, and to inform Coast Guard and other marine enforcement agencies about such violators, with directions to prevent operation of those fishing vessels.

- (d): The Department of Fisheries, Government of India, in consultation with the Marine Products Export Development Authority (MPEDA) has taken up several measures such as sensitization and awareness programmes, consultations, Chintan Shivir on value addition, facilitating Buyer–Seller Meets to support fisheries exports. Focus is also given for identification of new markets towards diversification and deepening of the existing potential markets for promoting export through various trade delegations. Efforts are also underway to fast-track Free Trade Agreement (FTA) negotiations with major markets along with the review of other existing FTAs. Further, the Department of Fisheries, Government of India held a series of meetings with the potential countries and deliberated on strengthening the trade relations, enhancing value addition, quality assurance, biosecurity and quality compliance, Research & Development (R&D) collaboration, training and capacity-building.
- (e): Under the PMMSY, welfare of fishers, fish farmers and related stakeholders is one of the priority areas. Accordingly, financial assistance is provided towards addressing critical gaps in fish production and productivity, quality, technology, post-harvest, enhancing quality of the product and increased income of fishers and fish farmers, insurance to fishers, livelihood and nutritional supports during the fishing ban etc. Under PMMSY, fishers, fish farmers and related stakeholders including fishery exports are eligible for assistance for taking up need based interventions for strengthening of the sector.
- (f): PMMSY envisages establishment of ice plants, cold storages of various capacities and modernization of the existing ice plants and cold storages. During the last five years, 730 units of ice plants/cold storages of various capacities have been approved to the States/UTs including Kerala. The state-wise details of ice plants & cold storage units approved during last five years under PMMSY are furnished at **Annexure-I.**

Statement referred in part (f) of the Lok Sabha Unstarred Question No. 1506 for answer on 9th December, 2025 regarding 'Pradhan Mantri Matsya Sampada Yojana: State/UT-wise details of ice plant & cold storage units approved during last five years under PMMSY:

(In Lakh)

SI.No	State/UT	Units (Nos)
1	Andaman and Nicobar Islands	32
2	Andhra Pradesh	16
3	Arunachal Pradesh	2
4	Assam	9
5	Bihar	52
6	Chhattisgarh	9
7	Goa	8
8	Gujarat	25
9	Haryana	23
10	Himachal Pradesh	22
11	Jharkhand	32
12	Karnataka	127
13	Kerala	16
14	Ladakh	4
15	Lakshadweep	28
16	Madhya Pradesh	60
17	Maharashtra	83
18	Manipur	8
19	Meghalaya	12
20	Mizoram	12
21	Odisha	40
22	Puducherry	8
23	Punjab	2
24	Rajasthan	3
25	Sikkim	1
26	Tamil Nadu	40
27	The Dadra and Nagar Haveli and Daman and Diu	1
28	Tripura	2
29	Uttar Pradesh	1
30	Uttarakhand	2
31	West Bengal	50
